SHRI PIYUSH GOYAL: This is a discussion in the House. I will clarify everything. What letter does he want, I don't know. I am not assuring any letter. If anything is not clarified, I will clarify right now.

MR. DEPUTY CHAIRMAN: Whatever you could not reply, you write to him. That is enough.

SHRI PIYUSH GOYAL: I want to know what I have not replied!

MR. DEPUTY CHAIRMAN: No discussion, please. Nothing like that, please. What you replied is replied.

DR. T. SUBBARAMI REDDY: Sir, in conclusion, I am fully confident that Shri Piyush Goyal will make a mark, and, as a country we are all united. We are with you. I am withdrawing the Resolution.

The Resolution was, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: Now, Message from Lok Sabha.

SHRI BHUPINDER SINGH: Mr. Deputy Chairman, Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: First, Message from the Lok Sabha. I will allow your point of order after the Message.

MESSAGE FROM THE LOK SABHA

Joint Committee on offices of Profit

SECRETARY-GENERAL: Sir, I have to report to the House the following Message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 1st August, 2014, adopted the following motion:-

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the Members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be -

(i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a Member of either Houses of Parliament under article 102 of the Constitution;

- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinize, from time to time, the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters; That the Members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the Members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

PRIVATE MEMBERS' RESOLUTION - Contd

Agrarian crises and persistent suicides by the farmers in Vidarbha region

MR. DEPUTY CHAIRMAN: Okay. Thank you. What is your point of order, Mr. Bhupinder Singh and under which rule? Tell me the rule.

SHRI BHUPINDER SINGH: Mr. Deputy Chairman, Sir, I humbly draw your attention to Chapter VI - Arrangement of Business - and from Rule 24 which deals with Private Members' Business to Rule 26 which deals with Private Members' Resolutions.

Sir, I humbly submit that there is no mention that for a Resolution which has been taken up in the House for consideration has to be finished in two hours or three hours or four hours. There is nothing like that.